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Title: Regarding proper implementation of E-waste law-laid.

DR. D. RAVIKUMAR (VILUPPURAM): The Global E-Waste Monitor report published in 2017 says that India generates about 2 million tonnes of E-Wastes per year. We have a separate law and rules for safe disposal of E-Wastes. But the Central Pollution Control Board and State Pollution Control Boards which are mandated to monitor its implementation has miserably failed in their duty. They do not conduct random checks. No manufacturer is collecting the E-wastes mandated by the law. A bout 95% of the E-Waste is recycled in the informal sector only. Other than this E-wastes are imported illegally into India. Hazardous and Other Wastes (Management and Trans boundary) Rules ,2016 bans the import of E-Wastes. But the shortage of manpower in the Board of Excise and Customs leads to failure in distinguishing between a second hand product and E-Waste. The Government should take urgent steps to properly implement the E-Wastes Law.